

DIVISION BENCH
COURT - II

P-102

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/234(KB)2023
IA(I.B.C)/918(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH JULY 2024

IN THE MATTER OF	VIOM INFRA VENTURES LIMITED VS QUIPPO OIL AND GAS INFRASTRUCTURE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Saurav Jain, Adv.] For the Financial Creditor

Mr. Joy Saha, Sr. Adv.] For the Corporate Debtor

Mr. Rishad Medora, Adv.]

Mr. A. Chakraborty, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Financial Creditor present. Ld. Counsel appearing on behalf of the Corporate Debtor present.
2. **IA(I.B.C)/918(KB)2024:**

- a. Ld. Counsel Mr. Saurav Jain appearing for the Financial Creditor submits that the matter have been settled between both the parties and money towards settlement amount has been paid, therefore, he had instructions of seeking withdrawal of the C.P. (IB)/234(KB)2023, dismissed as withdrawn along with IA(I.B.C)/918(KB)2024.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**